

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-323
IB-143/ND/2020

IN THE MATTER OF:-

Mr. Udaivir Singh

Vs

M/s Keep in Touch Clothing Pvt. Ltd. & Anr

....Applicant

....Respondent

SECTION

U/s 9 of IBC Code

Order delivered on 21.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Ld. Counsel for petitioner is directed to make necessary corrections in the application. There are some errors in the application regarding the name of the applicant and the address of Corporate Debtor on which demand notice was delivered. List the case on **11.02.2020**.

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)